GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:3054 ANSWERED ON:07.08.2015 Export of Goods Subbareddy Shri Yerram Venkata

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

a) the details of goods that are prohibited/restricted and traded through State Trading Corporation (STC) in the country during the last three years, category-wise;

b) whether there has been any changes in the export/import of goods under the above categories during the said period;

c) if so, the details thereof and the reasons therefor;

d) whether restrictions on import/export of some goods are reportedly becoming a stumbling block for promotion of trade; and

e) if so, the corrective measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN) (a) to (c) Details with regard to trade of restricted goods by STC during the last three years are as under: Rs in Crore 2012-13 2013-14 2014-15 Exports Nil Nil Nil Import Urea# 5127 1495 2901 Maize* 35 60 -Coconut Oil@ 4 4 84 Copra@ - - 3 Arms & ammunition Nil Nil 17 Source: STC # STC is one of the designated State Trading Enterprise (STE) to import urea along with MMTC and Indian Potash Limited. * Imported under Tariff Rate Quota (TRQ). @ STC is the designated STE to import coconut oil and copra.

Import of arms and ammunition by STC during the year 2014-15 was undertaken on specific indents received from the Police Departments of Madhya Pradesh and Andhra Pradesh.

The Corporation did not undertake any trade in prohibited goods during the last 3 years.

The Corporation's exports/imports of restricted goods changes from year to year depending on specific indents of various Departments/ Government Institutions.

(d) & (e): No, Madam. Import of restricted items as and when made, is done in accordance with the prevailing foreign trade policy and on specific indent, as received from the concerned Department/entity of the Government.
